

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 123 of 2011 &  
I.A. Nos. 199 & 200 of 2011**

**Dated : 13<sup>th</sup> December, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd. ....Appellant (s)  
Versus**

**Powergrid Corporation of India Limited & Ors. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Pradeep Misra &  
Mr. Manoj Kr. Sharma  
Counsel for the Respondent(s): Ms. Sneha Venkataramani for R.1

**ORDER**

The learned counsel for the Respondent has filed the reply.

The learned counsel for the Appellant seeks some time to file the rejoinder. Accordingly, he is directed to file the same on or before 12.01.2012 after serving copy on the other side.

Post the matter on **17.01.2012.**

**(V. J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

TS/SS